

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No. 749 of 2012

(Arising out of Order-in-Appeal No. 02/2012 dated 02.01.2012 passed by the Commissioner of Central Excise (Appeals), Mangalore.)

Fernandes Brothers

D.No. 17/124,
Kulshekar,
Mangalore – 575 005.

.....**Appellant(s)**

Versus

**Commissioner of Central Excise,
Mangalore**

7th Floor, Trade Centre,
Bunts Hostel Road,
Dakshina Kannada – 575 003.

.....**Respondent(s)**

APPEARANCE:

Mr. Akbar Basha, Chartered Accountant for the Appellant.

Mr. Sanjay Venkat, Superintendent (AR) for the Respondent.

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)

HON'BLE SMT. R. BHAGYA DEVI, MEMBER (TECHNICAL)

Final Order No. 20834 /2025

Date of Hearing: 04.06.2025.

Date of Decision: 04.06.2025.

PER : P.A. AUGUSTIAN

Learned Counsel for the appellant submits that they have availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019. The learned AR for the department submitted that the availment of the scheme has been accepted by the Department and Discharge Certificate

in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(P.A.AUGUSTIAN)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

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